

**War benefit to ex-Army personnel**

779. SHRI K. P. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that ex-Army personnel, who were appointed as Sub-Inspectors against permanent vacancies directly in the then Watch and Ward Department of the Northern Railway (now called Railway Protection Force), have not been given benefit of their war service rendered during Second World War for the purposes of their seniority, pay fixation and promotion to the higher posts;

(b) if so, the reasons therefor;

(c) whether such benefit has been and is being given to Officers who had rendered war service appointed to the various Railway Services; and

(d) if so, the reasons for such a discrimination and the steps which Government propose to take to remove this anomaly?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) to (c) Ex-Army personnel appointed as Sub-Inspectors against permanent posts in the Ex-Watch and Ward Department or in other Railway Services are given benefit of their War Service in accordance with the extant Rules on the subject.

(d) Does not arise. However, if any specific case is brought to the notice of the Administration it will be duly considered.

**Seniority of Armed Wing**

780. SHRI K. P. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that as a sequel to the re-organisation of the Railway Protection Force in 1973, the Armed Wing of this Force had been merged in the 'Uniform Branch' of R.P.F.;

(b) whether the seniority of the Armed Wing Cadre upto the rank of Inspector was separately maintained while merging this Branch in the 'Uniform Branch' and the staff of the 'Armed Wing' given seniority above those staff of 'Uniform Branch' in each rank, who were even confirmed in that rank earlier than the staff of Armed Wing;

(c) whether all this has resulted in the 'Uniformed Staff' being made to suffer in their seniority position; and

(d) if so, the steps which Government propose to take to set matters right?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) Yes.

(b) The cadres of Uniform and Armed Branches of the Railway Protection Force being separate, seniority lists of various ranks in these two cadres were also maintained separately. Consequent on re-organisation and merger of the two cadres, seniority in the combined cadre was assigned on the principle of the 'Date of entry to the grade on a regular basis' (as distinct from ad-hoc).

(c) and (d) Some representations have been received from staff who have been adversely affected by this principle. Such representations are being examined on merit.

**Cadbury-Fry (India) Private Limited**

781. SHRI D. K. PATEL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission has disposed of the case of M/s. Cadbury-Fry (India) Private Limited referred to it by the Registrar of Restrictive Trade Agreements;

(b) if so, what are the findings of the Commission in this regard and the action taken in the matter; and